- (a) whether the original 'paid-up capital on the basis of 'merit-cum-seniority'. of Firestone Tyre and Rubber Company respect of which reservations existed even India Private Limited was only Rs. 20,000 which was increased Rs. 1,10,00,000 by capitalising the reserves made out of retained profits worth Rs. 1.09,80,000 by issue of 549 bonus shares for every share held;
- (b) whether all these bonus shares were issued to the American parent company; and
- (c) whether permission of Government was granted and if so, the reasons therefor?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN): (a) and (b) Yes, Sir.

(c) Permission was granted in 1961 after all the tests applicable to a Bonus Issue viz. capitalisation of reserves were satisfied.

## **Scheduled Tribe Auditors**

5862. SHRI AMBESH: Will the Minister of FINANCE be pleased to state:

- (a) whether a letter was issued on 25th January, 1973 by Comptroller and Auditor General to all Accountant Generals India for the sanction of Selection Grade to the Auditors belonging to Scheduled Castes and Scheduled Tribes on the basis of reservation for these communities;
- (b) whether the Selection Grade sanctioned to the auditors of the above communities is withdrawn on change of their religion; and
  - (c) if so, the reasons therefor?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN): (a) Comptroller and Auditor General's letter dated 25th January, 1973 applies to reservations for Scheduled Castes and Scheduled Tribes in posts filled by premotion on the basis of seniority subject to fitness. Promotion to Selection Grade in Auditor's cadre is made prior to the issue of this letter.

Delay in lifting of 196 Newsprint (CA)

(b) and (c) An employee belonging to to a Scheduled Caste ceases to be eligible for the special benefit granted to him as such a member of a Scheduled Caste, if he changes his religion from the Hindu or Sikh religion, with effect from the date of such change. This is considered necessary in order to conform to the constitutional provision relating to reservation of cosis.

## Overdraft by Madhya Pradesh

5863. SHRI MARTAND SINGH: WIII the Minister of FINANCE be pleased to state:

- (a) the position regarding overdrafts drawn by the State Government of Madhya Pradesh upto January, 1974; and
- (b) the steps Government have propos-Selection Grade for Scheduled Caste and ed to recover the amounts of overdrafts from the State?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN): (a) State Government of Madhya Pradesh has not overdrawn on the RBI from 1st May, 1972 upto January, 1974.

(b) Does not arise.

## CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED DELAY IN THE LIFTING OF Rs. 40 LAKHS WORTH OF NEWSPRINT BY THE STC FROM BOMBAY PORT.

श्री यमुना प्रसाद मण्डल (समस्तीपूर) : ग्रह्यक्ष महोदय, भ्रापकी भाक्षा से मैं निम्नलिखित विषय की श्रोर माननीय वाणिज्य मंत्री का ध्यान दिलाता हॅ भीर प्रार्थना करता हं कि वे इस विषय में एक वक्तव्य दें :

"राज्य व्यापार निगम द्वारा बम्बई पत्तन से 40 लाख रुपये के मृत्य के प्रखबारी कागज को उठाने में विसम्ब के समाचार।"

(PROF. D. P. CHATTOPADHYAYA): Members would, therefore, appreciate that Mr. Speaker, Sir, the actual position regar- at best the delay was of 5 days. Since the Rs. 40.00 lakhs worth of newsprint by the the S.T.C. from follows:-

bulk contracts entered into by S.T.C. with period there were three/other vessels conforeign suppliers. The individual news- taining newsprint which were being cleared papers to whom the imported newsprint is allocated by the Registrar of Newspapers are granted sub-licences with letters of authority against a main licence issued to the S.T.C. to enable them to clear consignment through the Customs. This procedure has, however, been found rather cumbersome and wasteful to the extent that very large number of sub-licences had to be issued against one main licence. The procedure was, therefore, suitably modified by Chief Controller of Imports and Exports in consultation with the S.T.C. and the Registrar of Newspapers in order to avoid unnecessary waste and to simplify the procedure.

At a meeting held accordingly by Chief Controller of Imports and Exports on the 1st Febraury, 1974, a decision was taken to the effect that only letters of authority need be issued which would reduce delays to the minimum.

There was some delay in the clearance of one consignment of newsprint by the Bombay pending Customs authorities in These clarifications certain clarifications. have since been furnished, and the consignments has been cleared.

Two ships "Samuel Marshal" Russian newsprint consisting of 1156 tonnes and "Jalkendra" with 40 tonnes of newsprint arrived on the 3rd of March and 13th The consignment of March respectively. in respect of Jalkendra was fully cleared in the normal course. For the consignment in respect of the Russian newsprint, while the ship arrived on the 3rd of March, the actual landing was on only on 23rd of March and the clearance of consignments

MINISTER OF COMMERCE commenced on the 28th of March. Hon. reported delay in lifting of normal free clearance time is four days after the actual landing of the ship, the Bombay Port is as goods were on demurrage only from the 28th March onwards for about a week during which there were two holidays. It Import of newsprint is arranged through may also be mentioned that during this and there was considerable congestion at the Bombay Port.

> As regards demurrage, S.T.C. has taken up the matter of waiving the demurrage charge with the concerned authorities, and I can assure the Hon. Members that if there is any demurrage to be paid, this would not be passed on to the newsprint consumers.

श्री यम्ना प्रसाद मंडल : प्रध्यक्ष महोदय, प्रखबारी कागजों के मिलने में कितनी कठिनाई है यह सारें समाचार जगत को मालुम है। मैं मंत्री जी का ध्यान उस भ्रोर दिल। अंगा जब वह कहते हैं कि पहली फर-वरी को ही सी०सी० आई०ई० मौर एस०टी०सी० के भ्रफसरों के बीच सभी बातें हो गई थीं भ्रौर यह निश्चय हमा कि केवल मधौरिटी लेटर से ही काम चल जायगा, भीर फिर भी वह बराबर चाहते थे कि कुछ भीर क्लैरीफिकेशन मांगा जाय । पहली तारीख को जब मीटिंग हुई थी उसमें क्लैरीफिकेशन्स की बात नहीं हुई कि ऐसा हुआ। तो क्या होगा, वैसा हुआ। तो क्या होगा । दोनों भौर के भिष्ठकारी बैठते हैं भौर कहा जाता है कि कुछ देरी प्रखबारी कागज की सप्लाई के लिए बहुत ही खतरनाक होती है। ग्रखबारी कागज के नहीं पहुंचने पर बड़ी दिक्कत होती है, और ग्रभी भी जो पहुंचा है क्या हालत होती है इस को माननीय सचना मंत्री ने बताया था कि ग्रौर वह उस के बारे में काम कर रहे हैं। छोटे ग्रस्थ बार वालों ने की तो बात न पुष्ठिये। मेरे यहां पर एक पेपर मिल है समस्तीपुर में जो 6, 7 साल से बन्द है। क्या होगा कागज के बारे में यह मैं नहीं कह सकता हं। 7 साल से वह मिल बन्द हैं। मंत्री जी का कहना है कि 5 दिन की देरी हुई जिस में सें दो दिन छुटी रही। 4 दिन का की क्लीयरेंस मिलता है उस को छोडकर एक यही

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वेचारा जहाज "सैमुझल मार्गल" ही रुक गया और "जल केन्द्र" बच्छे डंग से पहुंच यदा । क्या कारण चायह तो मंत्री नहोडय ही बलायेंगे।

विद्वान प्रोफेसर मंत्री महोदय ने कहा कि बड़े पोर्ट में, भारत के सब से बढ़े नैचरल हार्बर में बहुत कंजेस्वन बा, बच्चिय ट्रांसपोर्ट डिपार्टबेंट की तरफ से बहुत भण्छा इंतजाम किया जा रहा है। में समझता है कि कम से कम कुछ प्रायरेटी निश्चित करनी चाहिए पोर्ट कमिश्नर को जिस से यह स्विति इन सब मस्तुओं के बारे में न घाये। मंत्री महोदय ने यह भी कहा है कि डैमरेज की बात नहीं होगी, धौर बराबर हाइपीथिटिकल बात कही है। प्रगर धाप बाखरी लाइन को देखेंने तो बता बलेगा उन्होंने एम्योरेंस दिया है हमारे जरिये उन लोगों को जिन के पास भववारी कागज पहुंचने वाला है कि माप धबरायें नहीं यह जो भी डैमरेज होगा वह राष्ट्र के खाते में लिखा जायेगा। बहुत ज्ञच्छी बात होगी ? ऐस०टी०सी० ती नामी है प्रच्छा काम करने में फिर भी यह किसी खाते में लिखा जायेगा. में इसका विरोध करता हूं। भौर चाहता हूं कि जो चाप ने हाइपोधीटिकल जवाब दिया है इफ धीर बट के साथ में, तो घगर काफी डैमरेज हुआ तो किन-किन बोच्य बकुसरों की बजह से हुचा, "योग्य", उनकी दक्षता की वजह से, "दक्षता", चाहे वह प्रधिकारी सी०सी० आई०ई० के हों या एस०टी०सी० के हों या कस्टम के हों क्या उन लोगों के ऊपर रेस्पान्सीविलीटीज फिक्स की आयेगी कि आप ने राष्ट्र के प्रति धच्छा काम नहीं किया जब कि प्रश्ववारी कागज की बड़ी जरूरत है। क्या उन्हें कुछ सर्टिफिकेट दिया जायेगा, या सेंजर किया आवेगा, वह तो विद्वान प्रोफेसर ही बता सकते हैं।

पोर्ट किमक्तर बाहे तो डैमरेज को बेव कर सकता है, रेलवेब में मी ऐसा होता है जब कभी भारत सरकार की मोर से या राज्य सरकार की मोर से कोई मनम्मवीय डेबिल डिले हो जाती हैं तो वेव करते हैं। वसे ही इस मामले में पोर्ट किमक्तर डैमरेज बेव कर दे तो सज्छी बात है। मगर जब पहली करवरी को सारी बालें हो गई सभी लोगों के बीच भीर सब कुछ उन्हें सनमा दिया गया दोनों पक्ष की मोर से, किर भी यह सब गलतियां होती हैं। मैं समझता हूं कि कागजात बड़ी मंदर गित से चलते हैं, जो कि नहीं होना चाहिए।

इन बातों पर मंत्री महोदय की क्या प्रतिक्रिया है यह मैं उनसे जाननर चाहंगा।

षूसरी बात वह है कि बराबर हव लोग अब हिन्दी में पूछते हैं तो एक प्रति हिन्दी की, लोक सभा सिवंदालय को तर्जुमा कर के, प्रगर हम को मिल जाया करे तो हमारे जैसे कम प्रांप्रेजी जानने वालों को सुविधा हं।गी। क्या इसकी व्यवस्था धाप करने की कुपा करेंगे।

PROF. D. P. CHATTOPADHYAYA: The hon. Member has raised many questions. We have already pointed out that this delay was very short and unavoidable. Although the ship reached the port on the 3rd, due to port congestion on which we have no say, the actual landing started on the 23rd, after a delay of 20 days. So far as the newsprint is concerned, the actual landing started on the 28th. So, there was a delay of only five days, out of which two were holidays. Therefore, you will apreciate that there was no delay which was avoidable.

Secondly, though procedural simplification was agreed upon, the customs authorities wanted some clarification. Some time was taken for communicating the ctarification and so three days were lost. It was not a big delay and it was not avoidable. I can assure the hon. Members that in future we will see that even this small delay is avoided.

Coming to demurrage, we have already assured that the newspapers will not be required to pay anything, if at all it is necessary. Even in resect of the public exchaquer, as I have indicated, we have taken up the case with the customs and we hope that it will be waived. More than expressing a hope, I cannot do anything more on this point.

The last question was a suggestion that in future we should see to it that speedy clearance is effected. At about the same time many other ships came in many other ports which brought newsprint and they were cleared speedily. So, it is only in one case that we could not act so speedily, as we wanted. I can assure him that in future we will ensure that there is no avoidable delay.

श्री बमुना प्रसाद नगड़ता: मैं एक स्पष्टीकरण चाहता हूं। पहली फरवरी को मीटिंग हुई थी। क्या वहां जो निर्णय किए वए वे उन को कस्दन वाजों को, पोर्ट किमन्दर को तथा दूसरे सम्बद्ध लोगों के वास नहीं भेजा गया था? धगर भेजा गया थातो उन लोगों को इन सब वातों के बारे में मालूम हो जाना चाहिए था। लोडिंग धौर धनलोडिंग में जो देर होती है वह तो अम्य है। वह तो वेंच करना ही होगा....

सध्यक्ष महोदयः भापने जो क्लैरीफिकेशन पूछना है, पूछें।

भी यमुना प्रसाद मण्डल : बाकी जो कुछ इन्होंने कहा है उससे मैं सन्तुष्ट हूं।

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, this is a matter which has come time and again before this House, and I have not got the slightest doubt that the Government, in principle, want to curb the mass media in the country and, therefore, they are taking recourse to all these methods. I will give you enough documentary evidence to prove that. Whatever little adverse comments that the mass media come out with against the Government and their leaders is not to be borne by them and, therefore, the best course that is open to them is to curb these mass media by hook or by crook.

You will find from the Ministry's Annual Report for the year 1973-74 that, in 1971-72 the import of newsprint was valued at Rs. 27.6 crores, and in 1972-73 the import has come down to Rs. 20.5 crores. I request the hon. Minister to clarify truthfully, for a change, as to what is the reason, although prices have gone up by 300 per cent, the total value of import has considerably gone down as far as import of newsprint for mass media is concerned. . .

MR. SPEAKER: It is not a general question concerning import. The call-attention is regarding the reported delay in the lifting of newsrint by the STC from the Bombay Port.

SHRI JYOTIRMOY BOSU: This is a very vital thing, Sir. You had been a journalist.

MR. SPEAKER: Please do not mislead me also.

SHRI JYOTIRMOY BOSU: Sir, here is something where it is said:

- "The newsprint position has become more difficult in view of the considerable shortfall in the arrival of contracted imports. Until the last week of February, only 54,708 tonnes of anticipated 1,26,700 tonnes of newsprint imports had arrived."
- "... Besides, of the tonnage yet to come, about 19,140 tonnes was lost because of the invocation of 'force majeure' by one of the Canadian suppliers."

This is a clipping from the Times of India of 24th March, 1974. The February arrival figures have been far below the anticipated figure. In spite of that, when they had received the consignment at Bombay Port, they had been sitting over it, dilly-dallying. I will just now establish that also.

On top of that, the current extraordinary shortage is due to the bungling of STC which short-purchased newsprint to the extent of as much as 50,000 tonnes last year. If STC had cared to build up a buffer stock instead of whittling down contractual entitlements, the difficulties being faced by the Corporation in arranging imports at the moment due to worldwide shortage would have been easily surmounted.

They had entered into a contract with the Scandinavian countries where the contractual agreement entitled them to bring 20,000 tonnes as a must and an additional 20,000 tonnes also; out of that entitlement of 40,000 tonnes and where the prices were quite favourable, they did not import more than 13,000 tonnes. This is yery surprising.

On the statement I want to ask a few questions. I want to ask why at this stage—what is the specific reason—they wanted to change the procedure in the

licensing STC on the strength of sublicences. There is a basic change to what is stipulated in the Import Trade Control Book, page 4, and how is it that, by a sort of quasi-executive informal order, they could over-rule this which has clearly stated "Registration of Licences at ports" which makes it mandatory that those who go and take delivery of these things as sub-licencees or licencees will have to comply with certain requirements which are stipulated in their own publication? Why should they ride rough-shod over Sub-licences, it is said that the Registrar of Newspapers have granted sublicences with letters of authority against the main licence issued to the STC to enable them to clear the consignment before the Customs. I have quoted from the Import Trade Book. Why had they taken this measure? Why is it that they did not get the concurrence of the Customs? Why is it that they have suddenly gone for a basic change?

Since when the old procedure which they now consider as cumbersome was in force? What was the necessity of doing it just now?

Then, it says that the procedure was suitably modified by the Chief Controller of Imports and Exports in consultation with the STC and the Registrar of Newspapers in order to avoid unnecessary waste and to simplify the reasons. I want to know why the Customs people were not called to this meeting and also when was this procedure actually suitably modified? What is the actual date? You had a meeting on the 1st of February. I agree. I want to know when actually this procedure was suitably modified.

On page 2 he has said that the clarifications have since been furnished and the consignment has been cleared. When did they receive these clarifications and when actually were these passed on to the Customs in Bombay?

He has said that in respect of the Russian newsprint while the ship arrived PROF. on the 3rd March, actually the landing Yes, I am.

matter of clearance and delivery—CCIE was on 23rd March and the clearance of licensing STC on the strength of sub-licences. There is a basic change to what is stipulated in the Import Trade Control Book, page 4, and how is it that, by a sort of quasi-executive informal order, they could over-rule this which has clearly stated "Registration of Licences at ports" all the authorities concerned, why was it which makes it mandatory that those who

Then, he has talked about demurrage. I want to know the rate of demurrage and also if the port authorities did not waive the demurrage, who is going to pay if the newsprint consumers did not pay? Is it not going to be in a way indirectly debited to the account of the tax-payers in the country, because there is no third person involved? Because it is either the Government or the consumer. I want to know the answers for these categoric questions.

Also prof. Chattopadhyaya has said that in respect of the long-term contracts signed by the STC towards the end of 1971 many of the sellers did not honour the contract because of the soaring prices. I want to know what sort of a contract it is which gives the suppliers these loopholes? Suppose the prices would have gone down, would the Government have that power and opportunity under the contract, if they wanted, to get out of the contract? Could they have done so? A contract cannot be one-sided. If the suppliers can get out of it, the buyers also should be able to get out of it. We also want to know clearly what is that contract by which the sellers can get out without paying any penalty for it.?

PROF. D. P. CHATTOPADHYAYA: The hon. Member has observed that this delay has something to do with curbing the mass media. I want to assure him that there is not the slightest intention to do anything with that sort of thing. So, that question does not arise at all.

SHRI JYOTIRMOY BOSU: Are you sure?

PROF. D. P. CHATTOPADHYAYA: Yes. I am.

BOSU: Asian JYOTIRMOY bles is there.

PROF. D. P. CHATTOPADHYAYA: very man is fallible except a few.

The question is that the interesting tures show what we are doing. gures show that this year we are excepng on the basis of firm contracts some 3.000 tonnes from Canada and 36,000 onnes from USSR and other Socialist of 12,000 tonnes. monthly arrival So, the situation is much better than what labour and trouble and time. it was last year.

SHRI JYOTIRMOY BOSU : I have put specific questions. . .

MR. SPEAKER: I am afraid much of what you have raised is out of scope. I was looking at you and when you came back within the scope of the question. I felt relaxed. The moment I did it, you again went out of it.

**JYOTIRMOY** BOSU: We know each other for the last six years.

MR. SPEAKER: You have asked one question which is out of the scope and you are trying your wits and his also.

SHRI JYOTIRMOY BOSU: should take it as a supplementary. question is: 1971-72, it was Rs. 27 crores and 1972-73 when the prices are lower it was only Rs. 20 crores....

about Rs. 40 lakhs worth of newsprint at intimated... (Interruptions). the Bombay harbour. You are going by exports year by year.

part of the whole game.

MR. SPEAKER: Now, we pass on to the next item.

SHRI JYOTIRMOY BOSU : He has yet to reply to my questions.

PROF. D. P. CHATTOPADHYAYA: These Only two other questions remain...

> MR. SPEAKER: If you do voluntarily amongst yourselves, I do not come in.

PROF. D. P. CHATTOPADHYAYA: ountries and 7,000 tonnes from Bangla He asked why the procedure was changed. All added, it comes to 1,60,000 I have already explained it rather in detail onnes. So far in the first quarter it has in the body of the statement that it was to been 30,000 tonnes and firm shipping has save time and trouble to the newspapers been booked for 75,000 tonnes and in the that we agreed on this simplified procedure. first half of 1974 we except an average Instead of issuing sub-licences to innumer-It able newspapers and causing a lot of compares very favourably with the monthly avoidable difficulties for them, we suggested surrival of last year which was 5,000 tonnes. this procedure which will minimise their was the rationale behind the procedure.

> SHRI JYOTIRMOY BOSU: The whole question arises out of my statement. The old procedure-how old it was and for how many years it was in force.

> MR. SPEAKER: How does it relate to Bombay Harbour?

> SHRI JYOTIRMOY BOSU: I am putting forward my question out of his statement. I have put a specific question. The procedure which they have described as cumbersome-how old was this procedure?

> SHRI H. N. MUKERJEE: (Calcutta-North-East): Be sensible for a charge.

PROF. D. P. CHATTOPADHYAYA: You It was last year's procedure which was The sought to be modified this year. The date has already been mentioned.

The other question he asked whether it was indicated to the Collector MR. SPEAKER: The call attention is of Customs. My answer is : yes. It was

SHRI JYOTIRMOY BOSU: Was he called for the meeting? Why should I SHRI JYOTIRMOY BOSU: Sir, it is be allowed to be taken for a ride? asked why the customs people were not

Newspapers and the Chief Controller of the Central Excises and Salt Act. Imports & Exports.

MR. SPEAKER: Order, please.

SHRI JYOTIRMOY BOSU: I had never been disorderly. Why the Customs people were not called for that meeting?

Sir, you allow the Minister to go away like the Asian Cables.

MR. SPEAKER: No. I do not allow both of you to go on like this.

SHRI JYOTIRMOY BOSU: I have formulated my questions out of the statement which the Minister laid on the Table of the House. I am asking: in the meeting that was held on the 1st February why is it that the representative of the Customs Department was not invited? Why did they not attend the meeting?

MR. SPEAKER: He won't sit down unless you reply.

Sir. I have already informed him that this Government Savings Banks Act 1973:is not a matter which is of such an importance that always all persons should be called. Because, that sort of understanding is there between Ministries. Also, they They did not object to it.

## 12.55 } hrs.

PAPERS LAID ON THE TABLE

CENTRAL EXCISE (FIRST AMDT.) RULES UNDER CENTRAL EXCISES AND SALT ACT, 1944.

THE DEPUTY MINISTER THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): On behalf of Shri K. R. Ganesh, I beg to lay on the Table a copy of the Central Excise (First Amendment) Rules, 1974 (Hindi and English versions) published in Notification, No.

invited to attend the meeting which took G.S.R. 284 in Gazette of India dated the place between the STC, the Registrar of 23rd March, 1974, under section 38 of [Placed in Library, See No. LT-6621[74]

> REPORT ON THE WORKING OF THE COM-MISSION OF RAILWAY SAFETY FOR 1972-73

> THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (DR. SAROJINI MAHISHI): I beg to lay on the Table a copy of the Report (Hindi and English versions) the working of the Commission of Railwas Safety for the year 1972-73. [Placed in Library. See No. LT-6620/74]

> NOTIFICATIONS UNDER GOVI. SAVINGS BANKS ACT, 1973, GOVT. SAVINGS CERTIFI-CATES ACT 1959, Customs Act. 1962. BENGAL FINANCE (SALES TAX) ACT. 1941 & DEMANDS FOR GRANTS.

THE DEPUTY MINISTER IN MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI) . I beg to lay on the Table :

- (1) A copy each of the following Notifications (Hindi and English versions) PROF. D. P. CHATTOPADHYAYA: under sub-section (3) of section 15 of the
  - (i) The Post Office Savings Banks (Second Amendment) 1974, published in Notification No. G.S.R. 156(E) in Gazette of India dated the 30th March, 1974.
  - (ii) G.S.R. 157(E) published in Gazette of India dated the March, 1974.

[Placed in Library Sec. No. LT-6621/74]

- (2) A copy each of the following Notifications (Hindi and English versions? under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959:
  - (i) The National Savings Certificates (Fourth Issue) (Amendment) Rules, 1974, published in Notification No. G.S.R. 158(E) Gazette of India dated the 30th March. 1974.